

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 271/2019
CBI Vs. Sanjeev Kumar & Others.**

08.10.2020

Present:- Sh. Harsh Mohan Singh, Ld. Sr. PP for the CBI along with HIO Insp. Sunil Kesla.
Accused Sanjeev Kumar is present on bail.
Accused Abha Kumar absent.
Proceedings against accused Dr. Maheshwar Kumar already stand abated.
Accused Ms. Kanak Lata has been permanently exempted.

Matter has been listed today for physical hearing and it is at the stage of hearing further final arguments on behalf of A-1 Sanjeev Kumar.

An application seeking exemption from personal appearance on behalf of accused Abha Kumar has been received through the e-mail. Considering the submissions as made in the application, A2 Abha Kumar is exempted from personal appearance for today only.

Further final arguments partly heard on behalf of A1 Sanjeev Kumar. Put up for further final arguments by A1 on 09.10.2020 the date already fixed.

**AJAY
GULATI**

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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADC/New Delhi/08.10.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 351/2019

CBI Vs. Anant Goankar & Ors.

08.10.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for the CBI.
HIO Insp. Satyaveer is present.
Dr. Ajay Kumar, Ld. Counsel for **A3** Arun Kumar Jain.
None for A1 and A2.

Matter has been listed today for filing verification report by the CBI in respect of FDRs of the sureties of A2 and A3.

Fresh copy of e-challan has been supplied by the HIO Ld. Counsel for A3.

Verification report in respect of address & FDR's of sureties of A2 Gagandeep and A3 Arun Kumar Jain was received on the e-mail of the court yesterday, after the matter had been adjourned. Bail bonds furnished on behalf of A2 and A3 are accepted till the disposal of the case.

Put up on 28.10.2020, the date already fixed for scrutiny of documents on behalf of A3 Arun Kumar Jain.

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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADC/New Delhi/08.10.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 264/2019

CBI Vs. M/s Mahua Media Pvt Ltd Etc.

08.10.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for the CBI.
Ms. Trisha Mittal, Ld. Counsel for A1 and A2.
Sh. N. C. Gupta, Ld. Counsel for A5.
Sh. Sunil Sethi, Ld. counsel for A6.
Sh. Harish Kohli, Ld. counsel for A9.
Sh. Neeraj Gaur, Ld. Counsel for A10, A11 and A12.
Proceedings against A-3 and A-7 already abated.
A11 has been permanently exempted.

A-5 Basant Gupta, A6 Sita Ram Gupta, A10 Rajesh Kumar and
A12 Rajesh Gupta have joined the proceedings through Video
Conference.

Present matter has been listed today for physical hearing and it is
at the stage of recording of evidence. However, a request was received through
e-mail that the Ld. Counsels for accused persons want to join the proceedings
through virtual hearing. Thereafter, matter has been taken up through video
conference after seeking permission from Ld. Principal District & Sessions
Judge, RADC.

However, regular physical functioning of the court has not
resumed and the recording of evidence has not been permitted yet by the
Hon'ble High Court of Delhi.

Put up for further proceedings on 05.11.2020 to be taken
up through video conference in case physical functioning of the district courts
does not resume by the next date of hearing.

**AJAY
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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADC/New Delhi/08.10.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 398/2019

CBI Vs. Mohd Zameel @ Waseem @ Bhura & Anr.

08.10.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for the CBI.
Accused Mohd Zameel @ Waseem @ Bhura is present on bail.
A2 Mohd Danish has already been discharged.

Matter has been listed today for framing of formal charge against accused Mohd Zameel @ Waseem @ Bhura.

Charge U/s 120-B read with section 489-B & 489-C and under section 489-B & 489-C of IPC has been framed against accused Mohd Zameel @ Waseem @ Bhura to which he pleaded not guilty and claimed trial.

Put up for PE on 04.11.2020 to be taken up through virtual mode in case physical functioning of the district courts does not resume by the next date of hearing.

**AJAY
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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADC/New Delhi/08.10.2020**